

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 2400 / Checker

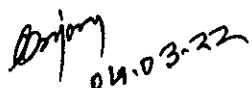
Bilaspur, dated 04 March, 2022

II-15-6/2019 FTSCs

Copy of Government Notification F.No.1960/491/XXI-B/C.G./22, dated 28-02-2022 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding establishes and designates for the purpose of Section 28 of the POCSO Act, 8 exclusive FTSCs of ASJ for exclusively trial of cases under POCSO Act at **Bhatapara, Jagdalpur, Dhamtari, Kawardha, Kondagaon, Korba, Katghora and Raigarh** respectively is forwarded to :-

- 1) The Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 11) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13) Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 15) Registrar (Vigilance/I. & E/Judicial/S&A Cell/Computerization), High Court of Chhattisgarh, Bilaspur for information.

- 16) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 17) The District and Sessions Judge, *Baloda Bazar, Bastat at Jagdalpur, Dhamtari, Kabirdham (Kawardha), Kondagaon, Korba & Raigarh with a request to make necessary arrangements for newly established FTSCs in their respective District. Further they are also directed to transfer all the pending cases under POCSO Act to FTSC for exclusively trial of POCSO Cases. A copy of Scheme on Fast Track Special Courts (FTSCs) for expedite disposal of cases Rape & Protection of Children against Sexual Offences (POCSO) Act along-with copy of Annexure 5, information sheet in respect of Nodal Officer is also enclosed.*
- 18) The Secretary, Department of Justice, Ministry of Law & Justice, Jaislmer House, 26 Mansingh Road, New Delhi for information.
- 19) **Shri Apoorv Kurup**, Advocate,-on-Record, Supreme Court of India, B.A.,LL.B. (Hon.); LL.M (Harvard), A-2/141, Lower Ground Floor, Safdarjung Enclave, New Delhi - 110029, for information & necessary action.
- 20) The Additional Registrar (Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, for information.
- 21) The Additional Registrar, D.E.-cum- Secretary to Special Cell to monitor Rape cases and cases under POCSO Act, High Court of Chhattisgarh, Bilaspur, for information.
- 22) The Additional Registrar, Judicial-cum-Nodal Officer (FTSCs), High Court of Chhattisgarh, Bilaspur, for information.
- 23) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 24) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 25) The Dy. Registrar, District Establishment Section/Confidential Section, High Court of Chhattisgarh, Bilaspur for information and necessary action.
- 26) The Accounts Officer, High Court of Chhattisgarh, Bilaspur for information & necessary action.
- 27) The Section Officer, Works Section, High Court of Chhattisgarh, Bilaspur for information and necessary action.
- 28) Section Officer/Incharge, Court Manager/Accounts/ O/o R.G./ Budget/ Checker/ Protocol/Compliant/Writ/ Civil/ Criminal/ Central Filing Section/ Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur for information.
- 29) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement on the official website to this High Court.


(Sanjay Kumar Jaiswal)
Registrar General

**GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT
MAHANADI BHAWAN, ATAL NAGAR, NAWA RAIPUR,
MANTRALAYA, 492002**

NOTIFICATION

28 FEB 2022

Raipur, dated -02-2022

F.No. 1960 /491/XXI-B/C.G./22- The State Government, hereby, in consultation with the Hon'ble Chief Justice of the High Court of Chhattisgarh and in compliance with High Court of Chhattisgarh's Memo No. 1426/Checker/II-15-6/2019(FTSCs) dated 09/02/2022, establishes and designates for the purpose of Section 28 of the Protection of Children from Sexual Offences Act, 2012, eight exclusive Fast Track Special Courts (FTSCs) of Additional Sessions Judges for trial of cases under POCSO Act in the following places in the State of Chhattisgarh, namely:-

TABLE

Sl. No.	Name of District	Name of Place (FTSCs where to be established)	No. of FTSCs for hearing exclusive POCSO Act Cases	Jurisdiction
1	Balodabazar	Bhatapara	1	The area falling under the jurisdiction of Bhatapara
2	Bastar	Jagdalpur	1	The area falling under the jurisdiction of District Headquarter's Bastar at Jagdalpur
3	Dhamtari	Dhamtari	1	The area falling under the jurisdiction of District Headquarter's Dhamtari
4	Kabirdham	Kawardha	1	The area falling under the jurisdiction of District Headquarter's Kabirdham (Kawardha)
5	Kondagaon	Kondagaon	1	The area falling under the jurisdiction of District Headquarter's Kondagaon
6	Korba	Korba	1	The area falling under the jurisdiction of District Headquarter's Korba
7	Korba	Katghora	1	The area falling under the jurisdiction of Katghora
8	Raigarh	Raigarh	1	The area falling under the jurisdiction of District Headquarter's Raigarh
		Total	8	

**By order and in the name of the
Governor of Chhattisgarh**

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**(Ram Kumar Tiwari)
Principal Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department**

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Endorsement No. 196/491/XXI-B/C.G./22,-

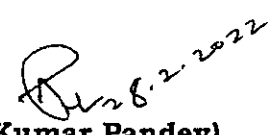
Raipur, dated .-02-2022

Copy is forwarded to,

28 FEB 2022

1. Secretary General, Supreme Court of India, New Delhi.
- ✓ 2. Registrar General, High Court of Chhattisgarh, Bilaspur with reference to memo no. 1426/Checker/II-15-6/2019 (FTSCs) Bilaspur, dated 09-02-2022,
3. District and Session Judge, Balodabazar, Bastar, Dhamtari, Kabirdham, Kondagaon, Korba, Raigarh,
4. Shri Sumeer Sodhi, Standing Counsel, State of Chhattisgarh, 32 Ground Floor, Uday Park, South Extension-II, New Delhi,
5. Shri Mahesh Kumar, Standing Counsel, State of Chhattisgarh, Flat No. 185, Sidharth Niketan, Sector-14, Koushmbi, Ghaziabad (U.P) 201010,
6. Deputy Secretary to Chief Secretary, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nawa Raipur,
7. Private Secretary to the Hon'ble Law Minister, Government of Chhattisgarh Mantralaya for perusal of Hon'ble Law Minister,
8. Staff Officer to Principal Secretary (Law) Government of Chhattisgarh Mantralaya, New Raipur,
9. Deputy Director, Regional Printing Press, Indrawati Bhawan, Atal Nagar Nawa Raipur (C.G.) for publication in the forthcoming Extra-ordinary Gazette,
10. Website Administrator, Law & Legislative Affairs Department, Mahanadi Bhawan, Atal Nagar, Nawa Raipur,

for information and necessary action,


(Anil Kumar Pandey)
Additional Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department.